GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS **RAJYA SABHA**

UNSTARRED QUESTION NO-3104

ANSWERED ON- 27/03/2025

USE OF MILITARY AIRCRAFT FOR DEPORTATION OF INDIAN NATIONALS.

3104. SHRI SAKET GOKHALE

Will the Minister of EXTERNAL AFFAIRS be pleased to state:-

- (a) the details of all instances when the Ministry has used Indian Air Force or chartered/commercial civilian aircraft for repatriation of Indian immigrants being deported from other countries between 2020 till date; and
- (b) the details of countries that have used military aircraft for deporting Indian immigrants between the period 2020 till date?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI PABITRA MARGHERITA)

- (a) The Ministry of External Affairs has not hired any Indian Air Force or Chartered/Commercial Civilian aircraft for the purposes of repatriation of Indian immigrants being deported from any country since 2020. However, in a few exceptional cases, Indian immigrants facing deportation were assisted to return home on means-tested basis through purchase of tickets on commercial flights.
- (b) The United States has used military aircraft for deportation of Indian immigrants illegally resident in the US in 2025. Since 2009, the US Government used Chartered/Commercial aircraft for the deportation of 15,564 such Indian nationals.
